

हम सैद्धान्तिक रूप से मान सकते हैं कि रुकावट होती है। इसलिये व्यवहार में देखा जाना चाहिये कि रोक आता है या नहीं। यह तब हुआ है कि पहले लग जा कर पर्वत करेंगे और यहां जाने की कोशिश करेंगे।

12.36 hrs.

RE. CALLING ATTENTION NOTICE
(Query)

Shri Jyotirmoy Basu (Diamond Harbour): Sir, we have tabled a Call Attention Notice. .

Shri Indrajit Gupta (Alipur): On a point of order, Sir.

Shri Samar Guha (Contai): The people of West Bengal are starving... (Interruptions).

Mr. Speaker: Only one at a time. **Shri Indrajit Gupta**.

Shri Indrajit Gupta: Sir, you were good enough, sometime ago, in your wisdom to inform the House that according to the discretion which is already vested in you, if you consider it necessary, you can even admit two Call Attention Notices, one in the morning and the other in the afternoon. We were very happy that the Call Attention about the acute shortage of foodgrains in Delhi which is a serious matter was admitted by you. But we would like to know from you what is the criterion on the basis of which you admitted this one and rejected the other one. We have been informed that you have rejected the other one which was given in the name of several Members from West Bengal belonging to different Parties about the serious news which has appeared. Sometime ago, the Minister stated in this House that he will have no objection if Punjab was willing to give rice and wheat to West Bengal. Now the news has appeared that when they were actually loading the foodgrains for being sent to West Bengal they got instructions from here to divert the foodgrains to other places and not to send to West Bengal. This

is a very serious matter... (Interruptions).

Shri Samar Guha: Hungry people are there. We are being denied an opportunity to express ourselves here. We have given so many short notice Questions and so many Call Attention notices but all of them have been disallowed... (Interruptions) we are following constitutional means. You are forcing us to resort to a course which we do not want to pursue... (Interruptions).

Mr. Speaker: I hope you are all right now. What you wanted to say you had it though it was not proper to do so. Yesterday, a senior Member, the leader of a Party, **Shri Mukerjee**, said that those who shout get a chance. Now, I am glad he will see that his own Party Members... (Interruptions).

Dr. Ranen Sen (Barasat): A commitment was made by the Minister here, in this very House, on the 4th July that he will have no objection to Punjab sending rice to West Bengal. Now he is doing this... (Interruptions).

Mr. Speaker: It is not to be recorded; let them have their say... (Interruptions).**

Shri H. N. Mukerjee rose—

Mr. Speaker: Everything has been shouted already. (Interruptions)**

Nothing is being recorded.
(Interruptions)**

Is this the way? Shall we do this in future also? (Interruptions). Until they finish I am not going to disturb myself. I know they are excited.

We could easily have discussed it in the Chamber. Now U.P. is also there—**Mr. Banerjee** is there—apart from West Bengal . . .

Shri S. M. Banerjee (Kanpur): I am an Indian first and Indian last.

**Not Recorded.

Mr. Speaker: After all, I cannot admit two or three motions in a day. Delhi is directly under the Centre and, therefore, Delhi getting the priority is all right. Then tomorrow there is another call-attention which is also considered important, not from the Congress benches but from the Opposition. My hon. friends feel that it is very important. It is very important, I agree. I agree, Kerala is also very important. I admit, West Bengal is also very important. Some other States are also very important; may be, the members of those States are not shouting. Bihar is also important. (*Interruption*).

Shri Hem Barua (Mangaldai): What about Assam? You forget Assam.

Mr. Speaker: I do not forget it at all. Assam comes first.

If the hon. members think that a call-attention should come, then we can discuss it in the Chamber and have them one by one. Today Delhi has come. Tomorrow Kerala may be discussed and the day after West Bengal may be discussed. Like that, in the coming seven days we can certainly have them. I have absolutely no objection if the other things are less important. (*Interruptions*). I am not prepared to argue here. Certainly, I am prepared to sit down and discuss. But the hon. Members never cared even to come and discuss; they never even cared to suggest; all those who are shouting here did not even care to come to the chamber and suggest that we should take this up. I have no objection if hon. Members want it; let us have it and let us discuss it. . . . (*Interruptions*). Once hon. Members start raising it in this manner in the House without first discussing it with me and without trying to satisfy me, I do not know where it will lead. (*Interruptions*). When I am on my legs, hon. Members should resume their seats. They have had their say already.

Shri Shiva Chandra Jha (Madhubani): I had tabled a calling-attention-notice in regard to Bihar, based on the statement made by Shri Jaya Prakash Narain that Bihar was not getting the quota for that State from here. But that has been disallowed.

Mr. Speaker: I know that.

What I am saying is that when once hon. Members start speaking in this manner, there will be no end to it in the House and there will be no order at all, and I may tell you from the Chair that I shall be helpless. These are the problems. If anybody who has given a calling-attention-notice will just get up in the House and then have his say or her say, then I do not know what it will lead to....

Shri Jyotirmoy Basu: You have also got a constituency? Have you not?

Mr. Speaker: The hon. Member has already had his say. It is only after all the Members have had their say and have sat down that I have got up. Today, there is a calling-attention-notice about Delhi; tomorrow, there is some other calling-attention-notice which the Opposition has tabled. It may not be in the name of Shri Jyotirmoy Basu but in the name of somebody else.

But, if without discussing it previously and without trying to arrange the work inside the chamber; hon. Members are going to raise the issue like this, then it will be impossible to carry on here. I know that it is not only Bengal which is faced with a food problem, but Bihar also has got a food problem, Kerala has got its food problem and so on. All these problems are there. But this is not the way to raise them here in the House. I am really very much pained because it is not as though the Chair could give food; the Chair cannot give food whether for Kashmir or for any other State.

Dr. Ranen Sen: You may allow the calling-attention-notice tomorrow.

Shri Samar Guha: Our patience has been exhausted . . . (*Interruptions*).

Mr. Speaker: First of all, when I am on my legs, hon. Members must learn to sit down. I know that his patience has been exhausted because the rice which ought to have gone to Bengal is going to Kashmir. I have heard all this. The Food Minister also has heard it. But I do not want to take it up here and now. Let us consider the matter, as Shri Ranga has suggested, that perhaps we could take it up tomorrow in addition to the other notice, in view of the seriousness of the situation. It is not only Bengal which is concerned, but as Shri Shiva Chandra Jha is saying, Bihar is also affected.

Shri Sheo Narain rose—

Mr. Speaker: I know that U.P. is also there. Even without Shri Sheo Narain getting up, I accept that U.P. is also there, because Shri Sheo Narain is there. Let us see what can be done. But I shall have to consider it. I am not going to assure hon. Members of anything on the floor of the House now. Shri Ranga has made a constructive proposal and I shall consider it and then give my decision tomorrow.

But may I appeal to all sections of the House not to repeat what has happened? It may not be Shri Sanjiva Reddy in the Chair always but it may be somebody also later. Fifty calling-attention-notice came today, and I have rejected 49 of them.

Shri S. M. Banerjee: We are co-operating with you . . . (*Interruptions*).

Mr. Speaker: I can admit only one for a day, and, therefore, I have rejected the 49 others. If all those 49 Members are going to get up and shout in this manner, I do not know

where it will lead us to. I am really pained at this because this is going to lead to too much of confusion and chaos, and all of us will suffer. Therefore, I would appeal to the House on this matter.

Shri Jyotirmoy Basu: It is the Food Minister who is creating chaos all the time by practising falsehood all the time and by making false promises.

12.50 hrs.

PAPERS LAID ON THE TABLE

Mr. Speaker: Now, Shri Morarji Desai.

Shri M. L. Sondhi (New Delhi): The Prime Minister's house is being surrounded by Government employees. Let the hon. Minister make a statement on the matter.

REPORT OF STUDY TEAM ON CUSTOMS DEPARTMENT

The Minister of State in the Ministry of Finance (Shri K. C. Pant): On behalf of Shri Morarji Desai, I beg to lay on the Table a copy of the Report of the Study Team on the Customs Department—Part I—Clearance of Cargo; and Part II—Preventive Arrangements: Organisation and Personnel. [*Placed in Library. See No. LT-1288/87.*]

DELHI SALES TAX (AMENDMENT) RULES, INCOME-TAX (DETERMINATION OF EXPORT PROFITS) RULES

Shri K. C. Pant: I beg to lay on the Table—

- (1) A copy of the Delhi Sales Tax (Amendment) Rules, 1967, published in Notification No. F. 4(33)/62-Fin. (E) (I) in Delhi Gazette dated the 19th July, 1967, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941 as in force in the union territory of Delhi. [*Placed in Library. See No. LT-1289/87.*]